

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

**27. IA 1470/2023 IA 851/2022 in C.P. (IB)/4336(MB)2019**

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 03.05.2024**

**NAME OF THE PARTIES:- M/S. Himadri Foods Ltd Vs. Registrar  
Of Companies Maharashtra Mumbai IA  
851/2022 Mr. Hari Kishan Bhoklay RP  
Vs. Mr. Sanjay Karani  
IN THE MATTER OF  
Pentaaleon Packaging LLP  
V/s  
Himadri Foods Limited**

**Section: 60(5) U/s 9 of Insolvency and Bankruptcy Code, 2016**

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**ORDER**

**IA 851 of 2022:-** Counsel, Mitali Bhatt a/w Adv Ayush Rajani appeared for the erstwhile RP. It has been stated by the erstwhile RP that the present Applicant is an avoidance Application which will now be pursued by the CoC in terms of the Resolution Plan approved by this Authority. Counsel for the erstwhile RP seeks time to file a substitution Application. Let the same be filed. Otherwise pleadings in the present Application are complete. List this matter on **26.06.2024**.

**IA 1470 of 2023:-** None present from either side. Perusal of the record reveals that Applicant has not been appearing in this matter for a long time. It appears that the Applicant is not interested in prosecuting the present Applicant any further. Hence, list this matter either for appearance/dismissal of the present Application on **26.06.2024**.

**Sd/-**

**ANIL RAJ CHELLAN**  
**Member (Technical)**

*ANKIT*

**Sd/-**

**KULDIP KUMAR KAREER**  
**Member (Judicial)**